

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 5/82-ALC4/2011 MEETING DATE : 03.05.2011

The Meeting No.5/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 03.05.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri M. Mitra, Dy. DCGI, Office of DCGI
2. Shri B.K. Tyagi, Dy.I.A, Department of Pharmaceuticals
3. Shri Jasbir Singh, Consultant, Department of C&PC
4. Shri Krishan Kumar, Dy. DGFT
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.4/82 dated 26.04.2011 were ratified by the Committee and the Chairman, NC-3 desired that a list of all cases pending for more than 3 months should be sent to respective TAs with a request to expedite their comments in such cases.

Case No.B-41	M/S Granules India Ltd.
Norms Committee Meeting No.5/12	F.No.01/82/050/00177/AM06/DES-III
Meeting Date:03.05.2011	RA F.No.09/24/040/00243/AM06
Adv.Lic.No.0910030174 dated 04.05.2007	
Committee noted that a letter has been written to the firm for explaining reasons for delay on 27.04.2011 in making representation and decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 28.06.2011.	

Case No.B-42	M/S Parabolic Drugs Ltd.
Norms Committee Meeting No.5/12	F.No.01/82/050/00802/AM10/DES-III
Meeting Date:03.05.2011	RA F.No.05/24/040/00383/AM10
Adv.Lic.No.0510253942 dated 04.12.2009	
Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.	

Case No.B-43	M/S Herbochem, Hyderabad
Norms Committee Meeting No.5/12	F.No.01/82/050/00957/AM11/DES-III F.No.01/82/050/01410/AM11/DES-III F.No.01/82/050/00608/AM11/DES-III F.No.01/82/050/00618/AM11/DES-III
Meeting Date: 03.05.2011	RA F.No.09/24/040/00015/AM10 RA.F.No.09/24/040/00077/AM11 RA.F.No.09/24/040/00127/AM11 RA.F.No.09/24/040/00153/AM11
Adv.Lic.No.0910040823 dated 05.02.2010	

Adv.Lic.No.0910042303 dated 11.06.2010	
Adv.Lic.No.0910042768 dated 20.07.2010	
Adv.Lic.No.0910042877 dated 28.07.2010	
Committee considered case as per agenda and observed that DC(MSME) vide their U.P. No.23(4)/DGFT/Chem/2010 dated 23.12.2010 has recommended the quantity of Ipecacunha Roots (Dry Roots) or Ipecac Roots Mon. 2% to the extent of 4.80 kg/kg of export product, while the Committee has allowed the quantity of input to the extent of 4.40 kg/kg of export product and the firm has made representation for enhancement in the quantity of inputs. Committee also observed that the firm has given the production and consumption data certified by Central Excise Authority in support of their request. After detailed deliberations, Committee decided to seek comments of DC(MSME) whether the quantity of inputs recommended by them may be allowed to the firm. Accordingly, case was deferred for 28.06.2011.	

Case No.B-44	M/S Jubilant Organosys Ltd.
Norms Committee Meeting No.5/12	F.No.01/82/050/00651/AM07/DES-III
Meeting Date:03.05.2011	RA F.No.05/24/040/00330/AM07
Adv.Lic.No.0510187592 dated 27.07.2006	
Committee decided to defer case for 31.05.2011 for comments of Department of C&PC.	

Case No.B-45	M/S Laffans Petrochemicals Ltd.
Norms Committee Meeting No.5/12	F.No.01/83/050/00827/AM08/DES-III
Meeting Date:03.05.2011	RA F.No.03/95/040/00219/AM08
Adv.Lic.No.0310437236 dated 24.07.2007	
Committee decided to defer case for 31.05.2011 for comments of Department of C&PC, Petrochemicals Division.	

Case No.B-46	M/S Alembic Ltd.
Norms Committee Meeting No.5/12	F.No.01/83/050/01725/AM10/DES-III
Meeting Date:03.05.2011	RA F.No.34/24/040/00230/AM09
Adv.Lic.No.3410023716 dated 17.03.2009	
Committee considered case as per agenda and in light of earlier decision taken in 17/82 meeting held on 21.07.2009 and in consultation with technical authority present in meeting, decided to allow import of Methylene Chloride to the extent of 2.18 kg/kg of export product without any other change in the decision taken in 2/11 meeting held on 13.04.2010. RA concerned may take further necessary action as per above decision of NC.	

Case No. A-2	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 5/12	F.No.01/82/162/01039/AM11/DES-III
Meeting Date 03.05.2011	
Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.	

Case No. A-3	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 5/12	F.No.01/82/162/01041/AM11/DES-III
Meeting Date 03.05.2011	
Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.	

Case No. A-4	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 5/12	F.No.01/82/162/01029/AM11/DES-III
Meeting Date 03.05.2011	
Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.	

Case No. A-5	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 5/12	F.No.01/82/162/01030/AM11/DES-III
Meeting Date 03.05.2011	
Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.	

Case No. A-6	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 5/12	F.No.01/82/162/01031/AM11/DES-III
Meeting Date 03.05.2011	
Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.	

Case No. A-7	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 5/12	F.No.01/82/162/01036/AM11/DES-III
Meeting Date 03.05.2011	
Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.	

Case No. A-8	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 5/12	F.No.01/82/162/01032/AM11/DES-III
Meeting Date 03.05.2011	
Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.	

Case No. A-9	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 5/12	F.No.01/82/162/01037/AM11/DES-III
Meeting Date 03.05.2011	
Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.	

Case No. A-10	M/s Divi's Laboratories Ltd.

Norms Committee Meeting No. 5/12	F.No.01/82/162/01040/AM11/DES-III
Meeting Date 03.05.2011	
Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.	

Case No. A-11	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 5/12	F.No.01/82/162/01042/AM11/DES-III
Meeting Date 03.05.2011	
Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.	

Case No. A-12	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 5/12	F.No.01/82/162/01043/AM11/DES-III
Meeting Date 03.05.2011	
Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.	

Case No. A-13	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No. 5/12	F.No.01/82/162/01044/AM11/DES-III
Meeting Date 03.05.2011	
Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.	

Case No. A-14	M/s Divi's Laboratories Ltd.
Norms Committee Meeting No5/12	F.No.01/82/162/01038/AM11/DES-III
Meeting Date 03.05.2011	
Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.	

Case No. C-9	M/s Ind-Swift Laboratories Ltd.
Norms Committee Meeting No. 5/12	F.No.01/82/162/00594/AM11/DES-III
Meeting Date 03.05.2011	
Committee decided to defer case for 17.05.2011 for comments of Department of Pharmaceuticals.	

Case No. C-10	M/s Alkem Laboratories Ltd.
Norms Committee Meeting No. 5/12	F.No.01/82/162/01131/AM11/DES-III
Meeting Date 03.05.2011	
Committee decided to defer case for 17.05.2011 for comments of Department of Pharmaceuticals.	

1	Case No.:5/11/82-ALC4/2007	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Approved
	HQ File :01/82/050/01889/AM07/	RLA File :03/94/040/01289/AM07/	Lic.No/Date:0310424653	

27.03.2007

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/63/2008-Ch.II dated 05.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Phenoxyethanol (Preservative Grade)	1 KG.	1.	Phenol	0.690 kg
		2.	Ethylene Oxide	0.325 kg
		3.	HMHDPE Granules	As per packing Policy

RA concerned may take further necessary action as per above decision of NC.

2	Case No.:76/42/82-ALC4/2007	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/00412/AM08/	RLA File :04/24/040/00151/AM08/	Lic.No/Date:0410090415 03.08.2007	Defer Date:31.05.2011
	Decision :Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.			

3	Case No.:29/35/82-ALC4/2009	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Rejected
	HQ File :01/82/050/00719/AM10/	RLA File :07/24/040/00223/AM10/	Lic.No/Date:0710067058 17.09.2009	
	Decision :Committee considered case as per agenda and observed that the firm has furnished the copy of Drug Manufacturing Licence for manufacturing of Chondroitin Sulphate Sodium (Bulk Drug), but they have obtained the advance authorization for manufacture and export of Chondroitin Sulphate Sodium USP 200 mg Capsule/tablet which is a formulation. Since the firm is not having DML for manufacturing formulations, Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

4	Case No.:29/38/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Rejected
	HQ File :01/82/050/00802/AM10/	RLA File :05/24/040/00383/AM10/	Lic.No/Date:0510253942 04.12.2009	
	Decision :Withdrawn as the case has already been rejected by NC in 31/82 meeting held on 02.11.2010.			

5	Case No.:81/9/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/00296/AM11/	RLA File :09/24/040/00429/AM10/	Lic.No/Date:0910040725 29.01.2010	Defer Date:14.06.2011
	Decision :Committee decided to defer case for 14.06.2011 for comments of Department of Pharmaceuticals.			

6	Case No.:49/22/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case
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	HQ File :01/82/050/00702/AM11/	RLA File :09/24/040/00250/AM10/	Lic.No/Date:0910040873 09.02.2010	Deferred Defer Date:28.06.2011
	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.			

7	Case No.:53/5/82-ALC4/2010	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/00087/AM11/	RLA File :08/24/040/00004/AM11/	Lic.No/Date:0810088011 07.04.2010	Defer Date:28.06.2011
	Decision : Committee decided to forward a copy of reply received from the firm alongwith the copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 28.06.2011.			

8	Case No.:62/15/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/00499/AM11/	RLA File :05/23/040/00041/AM11/	Lic.No/Date:0510265059 31.05.2010	Defer Date:28.06.2011
	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.			

9	Case No.:20/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/00457/AM11/	RLA File :07/24/040/00072/AM11/	Lic.No/Date:0710072323 18.06.2010	Defer Date:28.06.2011
	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.			

10	Case No.:79/41/82-ALC4/2010	Party Name:EXPO FINE CHEMICAL INDUSTRIES	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/01427/AM11/	RLA File :24/24/040/00004/AM11/	Lic.No/Date:2410028786 22.06.2010	Defer Date:28.06.2011
	Decision :Committee considered case as per agenda and decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 28.06.2011.			

11	Case No.:5/15/82-ALC4/2010	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/00442/AM11/	RLA File :09/24/040/00113/AM11/	Lic.No/Date:0910042470 25.06.2010	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.			

12	Case No.:51/41/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/01399/AM11/	RLA File :09/24/040/00091/AM11/	Lic.No/Date:0910042508 25.06.2010	Defer

	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.				Date:28.06.2011
13	Case No.:12/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred	
	HQ File :01/82/050/00449/AM11/	RLA File :07/24/040/00099/AM11/	Lic.No/Date:0710072561 29.06.2010	Defer Date:28.06.2011	
	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.				
14	Case No.:49/41/82-ALC4/2010	Party Name:INDIAN IMMUNOLOGICALS LTD.,	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred	
	HQ File :01/82/050/01397/AM11/	RLA File :09/24/040/00004/AM11/	Lic.No/Date:0910042621 06.07.2010	Defer Date:31.05.2011	
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Bio-technology.				
15	Case No.:42/41/82-ALC4/2010	Party Name:GENEX PHARMA	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred	
	HQ File :01/82/050/01390/AM11/	RLA File :03/94/040/00283/AM11/	Lic.No/Date:0310584078 19.07.2010	Defer Date:31.05.2011	
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.				
16	Case No.:59/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Approved	
	HQ File :01/82/050/01407/AM11/	RLA File :03/95/040/00267/AM11/	Lic.No/Date:0310586682 10.08.2010		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/168/2009-PI (Norms) dated 22.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
16	Export Product	Quantity	Sl.No.	Import items	Quantity allowed
	Rifampicin BP/USP	1 kg	1.	Sodium Rifa-S	0.98 kga
			2.	Chloroform	0.661 kg
			3.	Acetic Acid	0.16 kg
			4.	Piperzine Anhydrous	0.12 kg
			5.	Methylene Chloride	0.933 kg
			6.	Isopropyl Alcohol	0.51 kg
			7.	Dimethyl Formamide	0.75 kg
			8.	Tert. Butylamine	0.19 kg
			9.	Acetone	0.832 kg
			10.	1-Amino-4-Methyl Piperazine	0.16 kg
RA concerned may take further necessary action as per above decision of NC.					

17	Case No.:4/21/82-ALC4/2010	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/00642/AM11/	RLA File :03/94/040/00440/AM11/	Lic.No/Date:0310587202 12.08.2010	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.			

18	Case No.:1/22/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/00654/AM11/	RLA File :05/24/040/00171/AM11/	Lic.No/Date:0510270699 17.08.2010	Defer Date:28.06.2011
	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.			

19	Case No.:57/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/01405/AM11/	RLA File :03/95/040/00382/AM11/	Lic.No/Date:0310589551 26.08.2010	Defer Date:28.06.2011
	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.			

20	Case No.:32/23/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/00800/AM11/	RLA File :09/24/040/00211/AM11/	Lic.No/Date:0910043338 31.08.2010	Defer Date:28.06.2011
	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.			

21	Case No.:47/26/82-ALC4/2010	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Approved	
	HQ File :01/82/050/00865/AM11/	RLA File :09/24/040/00120/AM11/	Lic.No/Date:0910043539 17.09.2010		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/197/2010-PI-(Norms) dated 13.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	7-APRA (6R,7R)-7-Amino-8-Oxo-3-(1-Propenyl)-5-Thia-1-Azabicyclo [4,2,0]Oct-2-Ene-2-Carboxylic Acid	1 Kg.	1.	Penicillin G Potassium 1 st Crystal	17.90 BOU
			2.	Acetone	7.85 kg
			3.	Isopropyl Alcohol	7.85 kg
			4.	Dimethyl Formamide	4.71 kg
			5.	Methylene Chloride	11.78 kg
			6.	2 Mercapto Benzo Thiazole	2.06 kg

		7.	Methanol	7.85 kg
		8.	Triphenyl Phosphine	2.367 kg
		9.	Sodium Iodide	0.124 kg
RA concerned may take further necessary action as per above decision of NC.				

22	Case No.:20/39/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/01101/AM11/	RLA File :03/95/040/00321/AM11/	Lic.No/Date:0310593366 22.09.2010	Defer Date:28.06.2011
Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.				

23	Case No.:54/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/01402/AM11/	RLA File :09/24/040/00289/AM11/	Lic.No/Date:0910043863 08.10.2010	Defer Date:28.06.2011
Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.				

24	Case No.:55/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/01403/AM11/	RLA File :09/24/040/00298/AM11/	Lic.No/Date:0910043877 11.10.2010	Defer Date:28.06.2011
Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.				

25	Case No.:80/41/82-ALC4/2010	Party Name:CHIRAG ENTERPRISE	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/01428/AM11/	RLA File :24/24/040/00009/AM11/	Lic.No/Date:2410029974 27.10.2010	Defer Date:28.06.2011
Decision :Committee decided to defer case for 28.06.2011 for comments of Department of C&PC, Petrochemicals Division.				

26	Case No.:5/33/82-ALC4/2010	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Approved													
	HQ File :01/82/050/00999/AM11/	RLA File :05/23/040/00201/AM11/	Lic.No/Date:0510276254 03.11.2010														
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC (Petrochemicals Division) vide their O.M. No.46011/18/2011-PC-II dated 18.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Hardener containing 70% Triacetine (Foundry Grade) and</td><td rowspan="2">1 KG.</td><td>1.</td><td>Triacetine (Foundry Grade)</td><td>0.713 kg</td></tr> <tr> <td>2.</td><td>Di Basic Ester</td><td>0.307 kg</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Hardener containing 70% Triacetine (Foundry Grade) and	1 KG.	1.	Triacetine (Foundry Grade)	0.713 kg	2.	Di Basic Ester	0.307 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed													
Hardener containing 70% Triacetine (Foundry Grade) and	1 KG.	1.	Triacetine (Foundry Grade)	0.713 kg													
		2.	Di Basic Ester	0.307 kg													

	30% Di Basic Ester			
	RA concerned may take further necessary action as per above decision of NC.			

27	Case No.:9/33/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/01003/AM11/	RLA File :09/24/040/00321/AM11/	Lic.No/Date:0910044180 04.11.2010	Defer Date:28.06.2011
	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.			

28	Case No.:11/33/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/01005/AM11/	RLA File :05/24/040/00274/AM11/	Lic.No/Date:0510276395 04.11.2010	Defer Date:28.06.2011
	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.			

29	Case No.:91/41/82-ALC4/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/01439/AM11/	RLA File :04/24/040/00206/AM11/	Lic.No/Date:0410118692 08.11.2010	Defer Date:28.06.2011
	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.			

30	Case No.:83/41/82-ALC4/2010	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Approved
	HQ File :01/82/050/01431/AM11/	RLA File :34/24/040/00226/AM11/	Lic.No/Date:3410028741 06.12.2010	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/198/2010-PI-(Norms) dated 15.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Imino Ether	1 Kg.	1.	Erythromycin Thiocyanate
				Qty. allowed 1.28 KGA
	RA concerned may take further necessary action as per above decision of NC.			

31	Case No.:76/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/01424/AM11/	RLA File :17/24/040/00085/AM09/	Lic.No/Date:1710003597 07.12.2010	Defer Date:31.05.2011
	Decision :Committee decided to forward a copy of application to Department of C&PC, Petrochemicals Division for their comments. Accordingly, case was deferred for 31.05.2011. Chairman, NC-3 also desired that Jt. Secretary, Deptt. Of C&PC may be requested to send representative of Petrochemicals Division			

to NC meeting.

32	Case No.:82/41/82-ALC4/2010	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/01430/AM11/	RLA File :03/95/040/00674/AM11/	Lic.No/Date:0310604838 07.12.2010	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of C&PC.			

33	Case No.:81/41/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/01429/AM11/	RLA File :03/94/040/00723/AM11/	Lic.No/Date:0310605141 08.12.2010	Defer Date:28.06.2011
	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.			

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Case No.:2/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Approved	
HQ File :01/82/050/01350/AM11/	RLA File :17/24/040/00164/AM08/	Lic.No/Date:1710003636 22.12.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/35/2010-Ch.II dated 20.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Product – AE-2454 (Polyoxypropylene Glycol Polyethylene Glycol Lauryl Myristyl Ether	1 KG.	1.	Ethyl Oxide (Colourless clear liquid)	0.300 kg
		2.	Propylene Oxide (colourless liquid)	0.400 kg
		3.	Lauryl Myristyl Alcohol (colourless clear insoluble liquid)	0.294 kg
RA concerned may take further necessary action as per above decision of NC.				

35	Case No.:3/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Approved													
	HQ File :01/82/050/01351/AM11/	RLA File :17/24/040/00034/AM10/	Lic.No/Date:1710003639 22.12.2010	Defer Date:													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/35/2010-Ch.II dated 20.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																
<table><tr><td>Export Product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">Product AFO-1002 (Oleyl Cetyl alcohol Polyglycol Ether/Oleyl Cetyl</td><td rowspan="2">1 KG.</td><td>1.</td><td>Oleyl Cetyl Alcohol (colourless clear insoluble liquid)</td><td>0.197 kg</td></tr><tr><td>2.</td><td>Ethylene Oxide</td><td>0.802 kg</td></tr></table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Product AFO-1002 (Oleyl Cetyl alcohol Polyglycol Ether/Oleyl Cetyl	1 KG.	1.	Oleyl Cetyl Alcohol (colourless clear insoluble liquid)	0.197 kg	2.	Ethylene Oxide	0.802 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed													
Product AFO-1002 (Oleyl Cetyl alcohol Polyglycol Ether/Oleyl Cetyl	1 KG.	1.	Oleyl Cetyl Alcohol (colourless clear insoluble liquid)	0.197 kg													
		2.	Ethylene Oxide	0.802 kg													

	Alcohol 25 mole Ethoxylate)			
	RA concerned may take further necessary action as per above decision of NC.			

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Case No.:4/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Approved	
HQ File :01/82/050/01352/AM11/	RLA File :17/24/040/00014/AM11/	Lic.No/Date:1710003640 22.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/35/2010-Ch.II dated 20.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Product SSC-90 (Polyethylene Glycol Stearyl Ether Sulphosuccinate 50% Solution)	1 KG.	1.	Ethylene Oxide (Colourless clear liquid)	0.228 kg
RA concerned may take further necessary action as per above decision of NC.				

37	Case No.:5/41/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/01353/AM11/	RLA File :09/24/040/00415/AM11/	Lic.No/Date:0910044855 22.12.2010	Defer Date:28.06.2011
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/10/2010-PI (Norms) dated 10.06.2010, decided to call for the following information/documents from the firm. 1. Molecular weight of each reactant and output product of each step. 2. Molar requirement of input alongwith technical justification. 3. % yield on molar basis for each step of manufacturing process. Accordingly, case was deferred for 28.06.2011.			

38	Case No.:18/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/01366/AM11/	RLA File :17/24/040/00148/AM08/	Lic.No/Date:1710003645 23.12.2010	Defer Date:31.05.2011
	Decision :Committee decided to defer case for 31.05.2011 for comments of Department of C&PC.			

39	Case No.:10/41/82-ALC4/2010	Party Name:AARTI ORGANIC	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/01358/AM11/	RLA File :08/24/040/00286/AM11/	Lic.No/Date:0810094954 27.12.2010	Defer Date:31.05.2011

Decision : Committee decided to defer case for 31.05.2011 for comments of Department of C&PC.

40	Case No.:12/41/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/01360/AM11/	RLA File :05/24/040/00323/AM11/	Lic.No/Date:0510280422 27.12.2010	Defer Date:28.06.2011
	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.			

41	Case No.:30/41/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/01378/AM11/	RLA File :05/23/040/00270/AM11/	Lic.No/Date:0510280724 30.12.2010	Defer Date:28.06.2011
	Decision :Committee decided to call for end use of the export product from the firm. Accordingly, case was deferred for 28.06.2011.			

42	Case No.:97/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/01445/AM11/	RLA File :17/24/040/00020/AM11/	Lic.No/Date:1710003665 30.12.2010	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of C&PC.			

43	Case No.:98/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Approved
	HQ File :01/82/050/01446/AM11/	RLA File :17/24/040/00005/AM09/	Lic.No/Date:1710003673 31.12.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/35/2010-Ch.II dated 20.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export Product	Export Qty.	Sl.No.	Import items
	Product AFO-1002 (Oleyl Cetyl alcohol Polyglycol Ether/Oleyl Cetyl Alcohol 25 mole Ethoxylate)	1 KG.	1.	Oleyl Cetyl Alcohol (colourless clear insoluble liquid)
			2.	Ethylene Oxide
	Qty. allowed			
				0.197 kg
				0.802 kg
	RA concerned may take further necessary action as per above decision of NC.			

44	Case No.:99/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Approved
	HQ File :01/82/050/01447/AM11/	RLA File :17/24/040/00093/AM09/	Lic.No/Date:1710003677 31.12.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/35/2010-			

Ch.II dated 20.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Esteem – MFA (Polyethylene Glycol Cetostearyl Ether/Cetostearyl Alcohol 23 mole Ethoxylate)	1 KG.	1.	Ethylene Oxide (colourless clear liquid)	0.793 kg
		2.	Ceto Stearyl Alcohol (off-white flakes)	0.206 kg

RA concerned may take further necessary action as per above decision of NC.

45	Case No.:7/45/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/01547/AM11/	RLA File :03/95/040/00836/AM11/	Lic.No/Date:0310612992 28.01.2011	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of C&PC.			

46	Case No.:8/45/82-ALC4/2010	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/01548/AM11/	RLA File :07/24/040/00386/AM11/	Lic.No/Date:0710076995 28.01.2011	Defer Date:28.06.2011
	Decision :Committee considered case as per agenda and in light of letter No.14010/10/2006-Ch.II dated 10.03.2011 issued by Department of C&PC to the firm, decided to remind the firm to furnish CA certificate certifying the total production of the resultant product and quantity of different items consumed corresponding consumption of different raw materials. Accordingly, case was deferred for 28.06.2011.			

47	Case No.:12/45/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/01552/AM11/	RLA File :09/24/040/00482/AM11/	Lic.No/Date:0910045338 31.01.2011	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of Pharmaceuticals.			

48	Case No.:14/45/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/01554/AM11/	RLA File :05/24/040/00349/AM11/	Lic.No/Date:0510282602 31.01.2011	Defer Date:28.06.2011
	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.			

49	Case No.:1/5/82-ALC4/2011	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/00103/AM12/	RLA File :03/94/040/00029/AM12/	Lic.No/Date:0310626724	Defer

15.04.2011

Date:31.05.2011

Decision : Committee decided to defer case for 31.05.2011 for comments of Department of C&PC.

50

Case No.:2/5/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Approved	
HQ File :01/82/050/00104/AM12/	RLA File :09/24/040/00017/AM12/	Lic.No/Date:0910046391 15.04.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/69/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefepime for Injection/Cefepime Hcl Sterile (Buffered with L-Arginine)	1 Kg.	1.	“(6R,7R)-7-[(Z)-2-(2-Amino-4-Thiazolyl)-2-Methoxyimino] Acetamido]-3-[1-(1-Methylpyrrolidinyl) Methyl)-8-oxo-5-thia-1-azabicyclo[4.2.0]oct-2-en-2-Carboxylic Acid Hydrochloride Monohydrate” (Cefepime Hcl non sterile)	0.655 kg
		2.	L-Arginine	0.37 kg
		3.	Aluminium Canisters	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

51

Case No.:3/5/82-ALC4/2011	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Approved	
HQ File :01/82/050/00105/AM12/	RLA File :09/24/040/00621/AM11/	Lic.No/Date:0910046395 15.04.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/77/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pregabalin	1 Kg.	1.	(±) 3-(Carbamoylmethyl)-5-Methylhexanoic Acid	2.94 kg
RA concerned may take further necessary action as per above decision of NC.				

52	Case No.:4/5/82-ALC4/2011	Party Name:HERBOCHEM	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/00106/AM12/	RLA File :09/24/040/00576/AM11/	Lic.No/Date:0910046396 15.04.2011	Defer Date:28.06.2011
	Decision :Committee decided to forward a copy of application to DC(MSME) for their comments. Accordingly, case was deferred for 28.06.2011.			

53	Case No.:5/5/82-ALC4/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/00107/AM12/	RLA File :03/95/040/00828/AM11/	Lic.No/Date:0310626928 18.04.2011	Defer Date:28.06.2011
	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.			

54	Case No.:6/5/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/00108/AM12/	RLA File :09/24/040/00004/AM12/	Lic.No/Date:0910046405 18.04.2011	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of C&PC.			

55	Case No.:7/5/82-ALC4/2011	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/00109/AM12/	RLA File :09/24/040/00561/AM11/	Lic.No/Date:0910046412 19.04.2011	Defer Date:28.06.2011
	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.			

56	Case No.:8/5/82-ALC4/2011	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/00110/AM12/	RLA File :05/24/040/00003/AM12/	Lic.No/Date:0510288385 20.04.2011	Defer Date:28.06.2011
	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.			

57	Case No.:9/5/82-ALC4/2011	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/00111/AM12/	RLA File :05/23/040/00012/AM12/	Lic.No/Date:0510288426 20.04.2011	Defer Date:31.05.2011
	Decision : Committee decided to defer case for 31.05.2011 for comments of Department of C&PC.			

58	Case No.:10/5/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred
	HQ File :01/82/050/00112/AM12/	RLA File :05/23/040/00007/AM12/	Lic.No/Date:0510288427 20.04.2011	Defer Date:28.06.2011
	Decision :Committee decided to call for end use of the export product from the firm. Accordingly, case was deferred for 28.06.2011.			

59	Case No.:11/5/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred

	HQ File :01/82/050/00113/AM12/	RLA File :05/23/040/00008/AM12/	Lic.No/Date:0510288428 20.04.2011	Defer Date:28.06.2011															
	Decision : Committee decided to call for end use of the export product from the firm. Accordingly, case was deferred for 28.06.2011.																		
60	Case No.:12/5/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred															
	HQ File :01/82/050/00114/AM12/	RLA File :05/23/040/00026/AM12/	Lic.No/Date:0510288429 20.04.2011	Defer Date:28.06.2011															
	Decision : Committee decided to call for end use of the export product from the firm. Accordingly, case was deferred for 28.06.2011.																		
61	Case No.:13/5/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred															
	HQ File :01/82/050/00115/AM12/	RLA File :03/94/040/00009/AM12/	Lic.No/Date:0310627428 20.04.2011	Defer Date:28.06.2011															
	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.																		
62	Case No.:14/5/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Deferred															
	HQ File :01/82/050/00116/AM12/	RLA File :03/94/040/00008/AM12/	Lic.No/Date:0310627429 20.04.2011	Defer Date:28.06.2011															
	Decision : Committee decided to defer case for 28.06.2011 for comments of Department of Pharmaceuticals.																		
63	Case No.:15/5/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Approved															
	HQ File :01/82/050/00117/AM12/	RLA File :09/24/040/00025/AM12/	Lic.No/Date:0910046415 20.04.2011																
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 51/82 meeting held on 22.03.2011 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																		
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">5-Cyano Phthalide</td><td rowspan="3">1kg.</td><td>1.</td><td>Sulfolane</td><td>6.184 kg</td></tr> <tr> <td>2.</td><td>Sulfamide</td><td>1.020 kg</td></tr> <tr> <td>3.</td><td>Para Formaldehyde</td><td>0.53 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	5-Cyano Phthalide	1kg.	1.	Sulfolane	6.184 kg	2.	Sulfamide	1.020 kg	3.	Para Formaldehyde
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed															
5-Cyano Phthalide	1kg.	1.	Sulfolane	6.184 kg															
		2.	Sulfamide	1.020 kg															
		3.	Para Formaldehyde	0.53 kg															
	RA concerned may take further necessary action as per above decision of NC.																		
64	Case No.:16/5/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2011 03.05.2011	Status:Case Approved															
	HQ File :01/82/050/00118/AM12/	RLA File :09/24/040/00026/AM12/	Lic.No/Date:0910046416																

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/199/2008-PI-III dated 25.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tetrozol Aldehyde	1 Kg.	1.	Orthotoluyil Benzonitrile	0.95 kg
		2.	1,3-Dibromo 5,5-Dimethyl Hydantoin	0.57 kg
		3.	2-N-Butyl-4-Chloro-5-formyl imidazole	0.62 kg
		4.	Tributyl Tin Chloride	1.65 kg
		5.	Methyl Isobutyl Ketone	1.43 kg
		6.	Acetonitrile	1.43 kg
		7.	Azobis Isobutyronitrile	0.076 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.Outside Agenda-1	M/S Sarna Chemicals Pvt. Ltd.
Norms Committee Meeting No.5/12	F.No.01/82/050/00579/AM08/DES-III
Meeting Date:03.05.2011	RA F.No.03/95/040/01123/AM08
Adv.Lic.No.0310461411 dated 18.02.2008	
Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "N-Hydroxy Methyl-Chloro acetamide/XAW Base" and description of import item to read as "Chloro Acetamide" without any other change in the decision taken in 7/82 meeting held on 13.05.2008. RA concerned may take further necessary action as per above decision of NC.	

Case No.Outside Agenda-2	M/S Suven Life Sciences Ltd.
Norms Committee Meeting No.5/12	F.No.01/82/050/01206/AM11/DES-III
Meeting Date:03.05.2011	RA F.No.09/24/040/00414/AM11
Adv.Lic.No.0910044683 dated 15.12.2010	
Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of import item No.1 to read as "2,5-Diamino-4,6-Dihydroxy Pyrimidine Hcl" without any other change in the decision taken in 48/82 meeting held on 01.03.2011. RA concerned may take further necessary action as per above decision of NC.	